

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 109
IB-2844/(ND)/2019

IN THE MATTER OF:

Continuous Dyeing & Printing Mills
Vs.
Bhavika Apparels Pvt. Ltd.

....Applicant

....Respondent

Order under Section 9 of IBC.

Order delivered on 19.01.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant :
For the Respondent : Mr.VedantBharadwaj, Adv.

ORDER

During arguments, in order to satisfy the Bench, the Learned Counsel for the Corporate Debtor seeks and is granted time to place on record the papers in proceedings of the suit filed before Karkarduma Court raising the dispute.

For further argument on 09.02.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)